

**GOVERNMENT OF INDIA
EXTERNAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2065
ANSWERED ON:10.03.2010
INDO-NEPAL TREATY
Vinay Kumar Alias Vinnu Shri

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) the reasons for new repatriation treaty having not been signed between India and Nepal;
- (b) whether this issue was raised during his recent visit to Nepal;
- (c) if so, the outcome thereof; and
- (d) the approach of Nepalese Government towards this treaty?

Answer

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S.M. KRISHNA)

(a) to (d) India and Nepal signed an Extradition Treaty on 02/10/1953, which remains in force. With a view to strengthen the institutional legal arrangements for effectively combating crime and terrorism in tune with contemporary realities, India and Nepal initialed an updated Extradition Treaty in January, 2005. It is awaiting formal signatures. The Government has regularly taken up the matter of early signing of the updated Extradition Treaty with the Government of Nepal including during the visit of the Minister of External Affairs to Nepal in January, 2010 and their confirmation is awaited.